

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'F' BENCH,  
NEW DELHI**

**BEFORE SHRI ANUBHAV SHARMA, JUDICIAL MEMBER AND  
SHRI AMITABH SHUKLA, ACCOUNTANT MEMBER**

Sl. No	ITA/CO No(s)	Asst. Year(s)	Appeal(s) by	
			Appellant	Respondent
1.	ITA No. 7638/Del/2019	2015-16	Karvy Innotech Ltd Flat No. 502 & 503, 5 <sup>th</sup> Floor, Arunachal Building, 19, Barakhamba Road New Delhi  PAN No.AADCH 0303 D	The A.C.I.T Circle - 14(1), New Delhi
2.	ITA No. 7639/Del/2019	2016-17	-do-	-do-
3.	ITA No. 7853/Del/2019	2015-16	The A.C.I.T Circle - 14(1), New Delhi	Karvy Innotech Ltd Flat No. 502 & 503, 5 <sup>th</sup> Floor, Arunachal Building, 19, Barakhamba Road New Delhi  <b>PAN No. AADCH 0303 D</b>
4.	ITA No. 7654/Del/2019	2016-17	-do-	-do-

Assessee By : Ms. Aditi Gupta, Adv  
Shri Abdvuah Mustaqueem, Adv

Department By : Ms. Monica Singh, CIT-DR

**Date of Hearing : 24.07.2025**

**Date of Pronouncement : 24.07.2025**

**ORDER****PER BENCH;-**

The above captioned appeals by assessee and cross appeals by the revenue are directed against the order of Assessing Officer for A.Ys 2015-16 and 2016-17 respectively.

2. The assessee has filed application for withdrawal of its appeals as the assessee has opted to settle the issues under the Vivad se Vishwas Scheme, 2024 [in short 'VSVS']. The assessee has placed on record copy of Form No. 1 and 2 filed under VSVS, 2024. The ld. counsel for assessee prayed for liberty to revive appeals in case applications of assessee fail to mature for any reason under Vivad se Vishwas Scheme, 2024.

3. The ld. DR raised no objection to withdrawal of appeals by the assesseees.

4. Both sides heard. In light of application made by the assessee, appeals of assessee and Revenue are dismissed as withdrawn as assesseees have opted to settle the issue under Vivad se Vishwas Scheme. Liberty is granted to assessee to revive the appeals in case application of assessee under Vivad se Vishwas Scheme, 2024 fails to mature.

5. In the result, appeals of assesseees in ITA Nos. 7638, 7639/DEL/2019 and appeals of the Revenue in ITA Nos 7853 and 7854/DEL/2019 are dismissed as withdrawn.

**The order is pronounced in the open court on 24.07.2025.**

**Sd/-**

**[ANUBHAV SHARMA]  
JUDICIAL MEMBER**

**Sd/-**

**[AMITABH SHUKLA]  
ACCOUNTANT MEMBER**

Dated: 24<sup>TH</sup> JULY, 2025.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi

SI No.	PARTICULARS	DATES
1.	<i>Date of dictation of Tribunal Order</i>	
2.	<i>Date on which the typed draft Tribunal Order is placed before the Dictation Member</i>	
3.	<i>Date on which the typed draft Tribunal Order is placed before the other Member</i>	
4.	<i>Date on which the approved draft Tribunal Order comes to the Sr. P.S./P.S.</i>	
5.	<i>Date on which the fair Tribunal Order is placed before the Dictating Member for pronouncement</i>	
6.	<i>Date on which the signed order comes back to the Sr. P.S./P.S</i>	
7.	<i>Date on which the final Tribunal Order is uploaded by the Sr. P.S./P.S. on official website</i>	
8.	<i>Date on which the file goes to the Bench Clerk alongwith Tribunal Order</i>	
9.	<i>Date of killing off the disposed of files on the judiSIS portal of ITAT by the Bench Clerks</i>	
10.	<i>Date on which the file goes to the Supervisor (Judicial)</i>	
11.	<i>The date on which the file goes for xerox</i>	
12.	<i>The date on which the file goes for endorsement</i>	
13.	<i>The date on which the file goes to the Superintendent for checking</i>	
14.	<i>The date on which the file goes to the Assistant Registrar for signature on the Tribunal order</i>	
15.	<i>Date on which the file goes to the dispatch section</i>	
16.	<i>Date of Dispatch of the Order</i>	